

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 109

New IA-1837/2024 New IA-1833/2024

In

IB-1941(ND)2019

IN THE MATTER OF:

Ahluwalia Contracts (India) Ltd

.....APPLICANT/PETITIONER

Vs

Jasmine Buildmart Pvt. Ltd

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 23.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA-1833/2024:-

This application has been filed seeking to appoint Mr. Amit Talwar as the Authorized Representative.

It is stated that 77 allottees out of total number of 96 allottees have chosen Mr. Amit Talwar having IBBI No. IBBI/IPA-002/IP-N01178/2021-2022/13887 to be appointed as the Authorized Representative. The voting details are indicated in the following table:-

Sr. No.	Name	No. of votes (Financial Creditors in a class	Total claim amount of filed (Rs)	(% on the basis of number of Creditors)
1.	Mr. Amit Talwar	77	4,43,07,85,212	80.21%
2.	Mr. Rajender Pal Chandel	11	57,37,19,014	11.46%

3.	Mr. Shashi Bhushan Prasad	1	6,71,35,736	1.04%
4.	No Selection	7	59,43,34,306	7.29%
	Total	96	5,66,59,74,268	100%

In view of the submissions made by the Learned Counsel, the appointment of Mr. Amit Talwar as the Authorized Representative is confirmed.

IA disposed of.

New IA-1837/2024:-

This application has been filed seeking the appointment of Mr. Devvart Rana, Interim Resolution Professional as Resolution Professional of the CD, namely, M/s Jasmine Buildmart Private Limited.

It is submitted that the CoC has approved the confirmation of IRP as RP by 99.36% votes. In view of the submissions made by the Learned Counsel, Mr. Devvart Rana, is appointed as the Resolution Professional.

IA disposed of.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**